

## Add-on Wording

### **2. Daily Cash Benefit - 3 years :**

In consideration of insured having paid extra premium as specified in the schedule, it is hereby agreed, subject to the following terms, conditions, exclusions and limitations, that on the happening of an insured event as provided for hereunder arising during the policy period and notified as prescribed in the Policy, the Company will pay the insured, in excess of the amount of the deductible, as is herein provided:

The Company will pay the named insured – daily cash benefit as specified in the schedule subject to maximum amount and maximum number of eligible days for which it is applicable during the policy period as mentioned in the schedule following an identifiable and admissible claim under the the Policy subject to the following special provisions and subject also to the terms and conditions of the Policy except in so far as the same may be varied hereby.

1. This add-on cover is valid only if the Policy issued by the Company is valid at the time of the accident and the claim is admissible under the Policy's terms and conditions.
2. Daily cash benefit as prescribed in the schedule is payable only for the time taken for repair of the damages caused by an accident covered under the Policy subject to maximum eligible days mentioned in the schedule. The time taken for repairs is calculated from the time Vehicle is reported at authorized repairer.
3. The Company shall not be liable in respect of time taken for repairs which are not covered under the Policy and time taken for repairs which are not allowed by the Company and hence shall be deducted from the eligible days for working out the benefit payable.
4. The total daily cash benefit payable for each incident is calculated by multiplying the per day cash benefit mentioned in the schedule by the number of eligible days allowable under this add on cover.
5. The daily cash benefit/ the daily allowance shall be payable only if the accidental damage to the Vehicle is repaired at the insured Vehicle's manufacturer's authorized workshop or the Company's approved workshop.
6. This cover is not applicable for any loss or damage occasioned by or through or in consequence directly or indirectly due to catastrophic perils/natural calamities like storm, cyclone, typhoon, tempest, hurricane, tornado, flood or inundation, torrential rains, tsunami, earthquake, volcanic eruption or other convulsions of nature etc,.
7. This add-on cover is not applicable for any total loss, constructive total loss or theft claims.
8. The deductible mentioned in the schedule shall be reduced from the eligible days of benefit for each and every claim under the policy. The Company's liability to make any payment under the policy is in excess of the deductible.

**Applicable For:** Private Car